

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).3875/2023

(Arising out of impugned final judgment and order dated 22-08-2022 in A482 No.2491/2022 passed by the High Court of Judicature at Allahabad)

HARSH GOYAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 47878/2023 - EXEMPTION FROM FILING O.T.)

Date : 12-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Dhananjay Garg, AOR

For Respondent(s) Mr. Vijendra Singh, Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Adesh Kumar Gill, Adv.
Mr. Srikant Singh, Adv.
Mr. Akash, Adv.

Mr. Sandeep Bajaj, Adv.
Mr. Soayib Qureshi, AOR
Ms. Aparna Singh, Adv.
Ms. Vanshika Ahlawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after two weeks, as prayed for by the learned counsel for the petitioner.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)